CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.104/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking

extension of timelines of Connectivity and LTA for its Solar Power

Project at Nokh Solar Park.

Petitioner : Rajasthan Solar Park Development Co. Ltd. (RSDCL)

: Central Transmission Utility of India Limited (CTUIL) and Ors. Respondents

Date of Hearing : 13.12.2024

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : Shri Ranji Thomas, Sr. Advocate, RSDCL

Shri Aditya Singh, Advocate, RSDCL

Shri Rajeev Singh, RSDCL

Ms. Suparna Srivastava, Advocate, CTUIL Ms. Divya Sharma, Advocate, CTUIL Shri Syed Jafar Alam, Advocate, RSEKPL Shri Ashwin Ramanathan, Advocate, RSEKPL Ms. Prerna Priyadarshini, Advocate, NTPC

Shri Atharva Gaur, Advocate, NTPC

Shri M S Nagar, NTPC

Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, learned senior counsel for the Petitioner submitted that in terms of the liberty granted by the Commission, the Petitioner has moved the IA (Diary) No.1305/2024 seeking an amendment of the Petition. Learned senior counsel, accordingly, urged to allow the said IA and to take on record the amended Petition.

- Learned counsel for the Respondents fairly stated that the amended Petition filed by the Petitioner may be taken on record, and the Respondents may be permitted to file their reply to this amended Petition.
- Considering the above submissions, the Commission allowed the IA (Diary) No. 1305/2024 and directed to take on record the amended Petition. Accordingly, the IA was disposed of.
- The Commission permitted the Respondents to file their reply to the amended Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
- 4 The Petition will be listed for hearing on 27.2.2025.

By order of the Commission SD/-(T.D. Pant) Joint Chief (Law)